GOVERNMENT OF INDIA URBAN DEVELOPMENT LOK SABHA

STARRED QUESTION NO:234 ANSWERED ON:23.07.2014 ALLOTMENT OF FLATS BY DDA Devi Smt. Rama;Jadhav Shri Prataprao Ganpatrao

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) Whether allotment of flats/plots/houses by the Delhi Development Authority (DDA) for certain old schemes including for a housing scheme announced in 1981 for which deposits had been received has been inordinately delayed;

(b) If so, the details thereof and the reasons therefor;

(c) whether the Court has passed any order/strictures against DDA on delayed allotments;

(d) if so, the details thereof; and

(e) whether the Government/DDA proposes to conduct an inquiry on the reasons for such delay in the matter, if so, the details thereof and steps taken/proposed to be taken to ensure timely allotment of flats?

Answer

THE MINISTER OF URBAN DEVELOPMENT (SHRI M.VENKAIAH NAIDU)

(a) to (e) : A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO. 234 FOR 23.07.2014 REGARDING ALLOTMENT OF FLATS BYDDA

(a) & (b): Yes, Madam. Delhi Development Authority invited applications for allotment of plots under Rohini Residential Scheme in 1981. A total of 82,384 applications were received. In view of very large number of registrants/applicants, it was decided to allot plots in a phased manner as and when the land was made available for development. The last draw was held on 12.06.2012 for allotment of 24,668 plots to the pending registrants. Final draw of balance 744 registrants is fixed for the month of August, 2014.

No applications for allotment of flats/plots/houses of any other old schemes are pending in DDA.

The reason for delay in allotment of residential plots to registrants is due to various court cases pertaining to land acquisition and consequential delay in getting the land for development. Besides, farmers have been agitating against land acquisition and not allowing DDA to execute various developmental works/services.

(c) & (d): There have been many court cases pertaining to land acquisition including payment of compensation and courts have issued orders from time to time. Hon'ble Supreme Court in its recent order dated 08.07.2014 in SLP No. 16385-16388/2012 has directed DDA to issue allotment letters of the developed plots to the successful registrants within four months' time from 08.07.2014.

(e): In view of the above, DDA does not propose to conduct any inquiry.